

**IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ' A ' Bench, Hyderabad**

Before Smt. P. Madhavi Devi, Judicial Member

AND

Shri A. Mohan Alankamony, Accountant Member

ITA No.2074/Hyd/2018		
Assessment Year: 2010-11		
Dy. Commissioner of Income Tax, Circle 17(1) Hyderabad	Vs.	Dodla Dairy Ltd Hyderabad PAN:AABCD5077E
(Appellant)		(Respondent)
Assessee by:	Sri Amit Mishra	
Revenue by:	Sri Mookambi Keyan, DR	
Date of hearing:	23/09/2019	
Date of pronouncement:	24/09/2019	

ORDER

Per Smt. P. Madhavi Devi, J.M.

This is Revenue's appeal for the A.Y 2010-11 against the order of the CIT (A)-5, Hyderabad, dated, 21.08.2018.

2. At the time of hearing on 23.09.2019, the learned Counsel for the assessee submitted that the tax effect in the appeal is less than Rs.50.00 lakhs.

3. The learned DR confirmed the same and in view of the same and as per the CBDT Circulars No.03/2018 dated 11.07.2018 and Circular No.17 of 2019 dated 9th August, 2019, wherein the tax limit for filing of appeal by the Revenue before the Tribunal has been fixed at Rs.50.00 lakhs, we are dismissing this appeal of the Revenue on

account of low tax effect with the liberty to the Revenue to seek recall of the order, if this case falls within the exceptions mentioned in the Circular cited above.

4. In the result, this appeal filed by the Revenue is dismissed.

Order pronounced in the Open Court on 24th September, 2019.

Sd/- (A. MOHAN ALANKAMONY) ACCOUNTANT MEMBER	Sd/- (P. MADHAVI DEVI) JUDICIAL MEMBER
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Hyderabad, dated 24th September, 2019.

Vinodan/sps

Copy to:

- 1 Dy. CIT, Circle 17(1), 9th Floor, Signature Towers, Kondapur, Hyderabad 500084
- 2 M/s. Dodla Dairy Ltd, 8-2-293/82/A Plot No.270-Q, Road No.10C, Jubilee Hills, Hyderabad 500033
- 3 CIT (A)-5 Hyderabad
- 4 Pr. CIT – 5, Hyderabad
- 5 The DR, ITAT Hyderabad
- 6 Guard File

By Order